

IN THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 606/2018

IN THE MATTER OF:**COMPLIANCE OF MUNICIPAL SOLID WASTE****MANAGEMENT RULES 2016****INDEX**

SRL. NO.	PARTICULARS	Page Nos.
1.	Regarding submission of Supporting Document Ring-Fenced Format prescribed by the Hon'ble National Green Tribunal vide Order dated 16.09.2025 in Action Taken Report by the State of Tripura in compliance with the direction of the Hon'ble National Green Tribunal Principal Bench, New Delhi dated 16.09.2025.	1
2.	A True Copy of the Ring-Fenced Format prescribed by the Hon'ble National Green Tribunal vide Order dated 16.09.2025.	2

Filed on 11.04.2026**Filed by,****SHUVODEEP ROY****ADVOCATE**

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GOVERNMENT OF TRIPURA
DIRECTORATE OF URBAN DEVELOPMENT
U.D BHAWAN, SAKUNTALA ROAD
PH:0381-232-9301, EMAIL: directorurbantripura@gmail.com.

No. F.7(55)-UDD/DUD/NGT/2021/5788-89

Dated: Agartala The 10th April, 2026

To
The Member Secretary
Tripura State Pollution Control Board
Agartala

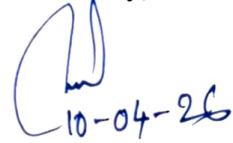
Subject: Submission of Ring-Fenced Account Format in ATR in Compliance with Hon'ble NGT Order in OA No. 606/2018 dated 16.09.2025 – reg.

Sir,

With reference to the subject cited above, it is submitted that the Ring-Fenced Account format prescribed by the Hon'ble NGT in its Order dated 16.09.2025 in OA No. 606/2018 was inadvertently not incorporated in the Action Taken Report (ATR) submitted earlier.

In this regard, it is requested that the said information may kindly be submitted before the Hon'ble NGT for necessary compliance.

Yours faithfully,



(Nepal Nath, TCS)
Deputy Director

Encl: As stated

Copy to:

1. The PS to the Secretary, Urban Development Department, Government of Tripura, for kind appraisal of the Secretary, UDD.

[Compliance of the Directions of Hon'ble National Green Tribunal in Order dated 16.09.2025 in OA No. 606 of 2018 in connection with implementation Solid Waste Management Rules and Sewage Management]

Date of previous hearing: 16-09-2025

ACTION TAKEN BY THE STATE IN COMPLIANCE WITH THE DIRECTION OF THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI DATED 16-09-2025 IN THE MATTER OF OA NO. 606/2018

Action Point

10 . Ring Fence Account

1) Amount to be ring fenced	2) Whether single dedicated account has been opened	3) Date of opening account	4) Amount utilized	5) Plan of utilization
282.58 Cr.	Yes Account No: 8004010016746	07.05.2024	273.302336 Cr.	<p>9.277664 Cr.</p> <p>(Balance fund amounting to Rs. 9.277664 Cr. has been earmarked for addressing 4.1 MLD sewage management in Agartala, in line with the recommendations of CSIR-NEERI, through adoption of decentralized wastewater management solutions in unsewered and partially served areas.</p> <p>For households lacking proper containment systems such as septic tanks with soak pits, installation of small household biodigesters will be undertaken as a low-cost and effective on-site treatment solution. These systems are suitable for space-constrained areas and will help reduce direct discharge of untreated sewage.</p> <p>Additionally, community-level septic tanks with soak pits will be developed for clusters of households where individual systems are not feasible, ensuring proper containment and treatment of wastewater before safe percolation into the ground.)</p>